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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% ***Date of Decision: 10th February, 2025***

+ CONT.CAS(C) 2022/2024

RAKESH TOKAS

.....Petitioner

Through: Mr. Kanwar Udai Bhan Singh
Sehrawat, Advocate.

versus

MS SHILPA SHINDE CHIEF EXECUTIVE OFFICER

.....Respondent

Through: Ms. Rhea Verma, Advocate along
with Mr. Shekhar Junior Engineer for
Delhi Jal Board.

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

1. Learned counsel for the petitioner seeks initiation of contempt proceedings against Delhi Jal Board for non-compliance of the directions contained in order dated 08.10.2024 passed by learned Coordinate Bench of this Court in W.P.(C) 10095/2023 whereby it was observed that the pipeline would be laid, as expeditiously as possible, upon the formalities being completed.
2. Pursuant to notice, learned counsel for respondent appears along with Mr. Shekhar, Junior Engineer.
3. Learned counsel for respondent/Delhi Jal Board submits that petitioner had already deposited the amount towards *excavation charges* and the cost of laying pipeline is to be incurred directly by the petitioner. She also submits that requisite permission is in place and points have already been identified



from where the petitioner can join pipeline for supplying water to his premises.

4. Learned counsel for the respondent submits that whenever the petitioner arranges for the pipeline and the plumber for laying the same, it would be ensured that there is immediate cooperation from the side of respondent. Mr. Shekhar, who is present in Court, also personally ensures that there would not be any delay for doing the needful.

5. When asked, it is also proposed from the side of respondent that Mr. Shekhar would be available at the site on 14.02.2025 at 2:00 P.M onwards for supervising the needful.

6. Such statement is taken on record.

7. In view of the above said assurance given by learned counsel for the respondent, the petitioner, at the moment, does not press the present contempt petition. He, however, seeks liberty to revive the present contempt petition in case the needful is not done, as undertaken today.

8. The present contempt petition is, accordingly disposed of.

9. Liberty, as prayed, is granted.

10. A copy of this order be given *dasti*, under the signatures of the Court Master to both the sides.

(MANOJ JAIN)
JUDGE

FEBRUARY 10, 2025/ss